

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 763/2001

New Delhi, this the 27th day of September, 2001

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR. M.P. SINGH, MEMBER (A)

Shri Behari Lal
S/o Shri Ram Chand
R/o WZ-235-B, Gali No.4
Siri Nagar, Rani Bagh
Shakur Basti
Delhi-110034.

... Applicant

(By Advocate Shri Ravinder Raj)

V E R S U S

1. Union of India
Through
General Manager
Northern Railway
Baroda House
New Delhi-110001.
2. Dy.C.S.T.E./SW
Northern Railway
New Exchange Building, 11nd Floor
DRM Office, N.R.I.Y.
New Delhi-110001.
3. F.A. & C.A.O/C
Northern Railway
Accounts Officer
Kashmere Gate
Delhi.

... Respondents

(By Shri R.P. Aggarwal, Advocate)

ORDER (ORAL)

Justice Ashok Agarwal:-

Whereas the pay of the applicant has been fixed at Rs.5150/-, he by the present OA claims fixation of pay at Rs.5300/- with effect from 1.1.1996 in terms of the recommendations of the Fifth Central Pay Commission. Pending the OA, the respondents have issued orders on 6.7.2001 at Annexure R-1 fixing the pay of the applicant at Rs.5300/- as claimed. Applicant has also been paid



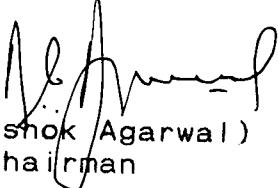
arrears on account of the difference of the aforesaid basic pay. Aforesaid relief claimed by the applicant has been fully met. However, counsel for the applicant submits that the applicant is entitled for payment of interest on account of delayed payment. He also claims compensation and exemplary costs.

2. In our view, interests of justice would be duly met by directing the respondents to pay over to the applicant additional sum of Rs.7,500/- (Seven thousand five hundred) only which will take care of the aforesaid claim towards interest, compensation and exemplary costs. Aforesaid amount be paid to the applicant within a period of three months from the date of service of a copy of this order.

3. Present OA is disposed of in the aforesated terms with no order as to costs.


(M.P. Singh)
Member (A)

/sns/


(Ashok Agarwal)
Chairman